

ITEM NO.50

COURT NO.8

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 19043/2022

(Arising out of impugned final judgment and order dated 02-09-2022 in WA No. 481/2022 passed by the High Court Of Karnataka At Bengaluru)

MOHAN CHANDRA P.

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA & ORS.

Respondent(s)

(FOR ADMISSION and I.R.)

WITH

SMC(Cr1) No. 2/2022 (XVII)
(FOR ADMISSION)

(Courts Motion)

Date : 05-04-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s)

Mr. Dushyant Dave, Sr. Adv.
Mr. Vipin Kumar Jai, AOR

For Respondent(s)

Mr. Abhinav Mukerji, AOR
Mr. Abhinav Mukerji, Amicus Curiae
Mr. Akshay Shrivastava, Adv.
Mrs. Bihu Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SMC (Cr1.) No. 2 of 2022

1. It appears that the service of notice on alleged Contemnor No.1 is not complete.
2. We direct the Registry to ensure that the notice be made returnable on 09.05.2023, issued personally to Contemnor No.1 through the Commissioner of Police, Bangalore.
3. Notice be issued in Form No.1.
4. We further find that since the issue involved relates to filing of the proceedings and advocacy before this Court, it will be appropriate that we hear the President of the Supreme Court Bar Association and President of the Supreme Court Advocates on Record Association before passing any order.
5. We direct the Registrar (Judl.) to intimate about this order to the President of the Supreme Court Bar Association and the Supreme Court Advocates on Record Association .
6. The learned Amicus Curiae is at liberty to file a note within two weeks from today.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)